

which despite the repeated reminders, we did not receive the requisite information which was to be furnished by the State Government or the Project Authority. Only one project Polavaram Irrigation Project is such which has been rejected on the basis of merits from forestry angle. Regarding the rest of the six projects rejected, we did not receive the required information which was to be furnished by the project authority. Mr. Speaker, Sir, our problem is that if we keep the projects pending for want of information we are charged of keeping the projects pending. We, therefore, have adopted the policy of observing a particular time limit... (*Interruptions*)... We have now fixed a time limit with in which if no information is received we have no alternative but to reject the project. 'For non furnishing of information' we may re-open the case as and when the requisite information is made available to us.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Environmental Repercussions of Developmental Projects in Sunderbans

*739 DR. DIGVIJAY SINH: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) whether any plans have been evolved to establish agro-industries and other developmental infrastructure in the Sunderbans region of West Bengal, if so, the investment involved therein;

(b) whether the repercussions of such projects on environment of the area have been taken note of;

(c) the extent to which the Sunderbans National Park would be affected by the projects; and

(d) whether any study has been made to ascertain if setting up of such projects would cause human misery during the floods and hurricanes, if so, the outcome of the study?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) An international Fund for Agriculture Development aided Sunderban Development Project is being implemented by the Sunderban Development Board. Phase I of the Project is due to be completed by 30th June, 1989. An amount of Rs. 3287 lakhs has been spent on the project till June, 1988. Phase II of the Project with an anticipated outlay of Rs. 6150 lakhs is under consideration of the Government. It is also ascertained that the State Government are putting up a joint sector alcohol project based on sugar beet at a cost of Rs. one crore at Nimpith in the Sunderbans Region.

(b) While detailed impact assessment appraisal of such projects is not required to be made by the Ministry of Environment & Forests, the likely effects are generally taken into account by the appropriate agencies while giving clearance for such projects.

(c) The projects referred to in part (a) are being implemented outside the Sundarban National Park area and the likely effects on the Park have not yet been studied.

(d) No, Sir.

Accommodation to Handicapped Welfare Federation

*740. SHRI V. KRISHNA RAO:
SHRI PARASRAM BHARD-
WAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received

any representation from Handicapped Welfare Federation, New Delhi for allotment of accommodation for conducting classes for handicapped children, specially selected from jhuggi and Jhonpri areas;

(b) if so, the action taken by Government thereon; and

(c) by what time the allotment would be made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c). Private institutions are not eligible for the allotment of accommodation from General Pool and as such it has not been found possible to accommodate the request of the federation.

Unauthorised Constructions in Delhi

*742. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether instances of unauthorised constructions or/and grabbing of Government land in Delhi are continuing unabated;

(b) if so, the locations and other details of Government land where such encroachments took place during each of the last three years and the current year;

(c) the details of the action taken by Government so far in this regard; and

(d) the land taken back by Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIDALBIR SINGH): (a) Such instances have been coming to notice from time to time.

(b) to (d). Statement I containing information in respect of Delhi Development Authority is given below. Similar information in respect of the Municipal Corporation of Delhi and the New Delhi Municipal Committee is being collected and will be placed on the Table of the Sabha when received.

Wilful encroachment on public land is a cognizable offence. Statement II containing information relating to the action taken by the Delhi Police in cases of unauthorised construction/encroachment on public land in Delhi is given below.